

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,

PRINCIPAL BENCH

NEW DELHI

TA (AT) (Compt.) No.14 of 2017

(Old Appeal No. 52 of 2016)

IN THE MATTER OF:

Century Textiles & Industries Ltd.

...Appellant

Vs

Competition Commission of India & Ors.

....Respondents

Present: For Appellant:

For Respondents:

ORDER

24.03.2021: Let the Fixed Deposit Receipt be renewed for another period of six months from the Date of Maturity.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

Bm/gc